Now these Committees came to certain conclusions and the parent Committee will finally make recommendations to the Government.

SHRI B. C. GHOSE: Have the All India Technical Education Committee appointed, in addition to the Visiting Committees, another Committee to go into the affairs?

SHRI K. D. MALAVIYA: The Eastern Regional Committee of the Council was required to go into the matter. Now, they have appointed a Sub-Committee which is examining the whole question.

MR. CHAIRMAN: To hammer out differences and to give a consolidated view.

DR. RADHA KUMUD MOOKER-JI: May I know for how long the Sub-Committee has been investigating the question?

MR. CHAIRMAN: Ask the Sub-Committee about it.

CONSTITUTION OF A DIVISION BENCH

\*281. SHRI ABDUL RAZAK: Will the Minister for STATES be pleased to state:

- (a) whether Government have been approached by the Government of Travancore-Cochin in respect of the constitution of a Division Ben ch of the High Court of Travancore-Cochin at Trivandrum; and
- (b) if so, what action Government have taken in the matter?

THE MINISTER FOR HOME AFFAIRS AND STATES (Dr. K. N. KATJU) : (a) Yes.

(b) The matter is under consideration.

SHRI ABDUL RAZAK: May I know whether advice has been received in f the Home Ministry to the effect that for the purpose of consti-

tuting a Division Bench of the High Court of Travancore-Cochin at Trivandrum, Central legislation is required?

DR. K. N. KATJU: I did not quite catch the last words.

SHRI ABDUL RAZAK: May I know whether the Home Ministry has received advice to the effect that for the purpose of locating a Division Bench of the High Court of Travancore-Cochin at Trivandrum, Central legislation is called for?

DR. K. N. KATJU: That is so.

SHRI K. C. GEORGE: Is the hon. Minister aware that a resolution has been passed in the State Legislature that a Division Bench should be established in Trivandrum?

DR. K. N. KATJU: Yes.

SHRI ABDUL RAZAK: May I know whether it is the opinion of the Government that the establishment of a Division Bench of the High Court of Travancore-Cochin at Trivandrum would come under item 78 of List. I?

DR. K. N. KATJU: The Home-Ministry is guided in these matters by legal opinion.

SHRI K. C. GEORGE: Is it a fact that the resolution has been ruled out as invalid in view of the fact that the Centre alone has power to do it?

DR. K. N. KATJU: There is no question of ruling it out. We have just read it.

SHRI K. C. GEORGE: May I know whether the Government of India have informed the State Government that they have no power to deal with such legislation?

DR. K. N. KATJU: That is the reason why the matter has been referred to us.

ed in the Home Ministry to the SHRI ABDUL RAZAK: May I effect that for the purpose of consti- know whether it is the opinion of this

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Mr. CHAIRMAN: It is a matter of opinion.

SHRI ABDUL RAZAK: May I know whether this Government is aware of a certain enactment, Act I of the year 1951, passed by the Legislative Assembly of Travancore-Cochin?

Dr. K. N. KATJU: I take it from my hon. friend.

SHRI S. C. KARAYALAR: What action has been taken to introduce suitable legislation for this purpose?

Dr. K. N. KATJU: I have replied that the matter is under consideration.

SHRI S. C. KARAYALAR: Have the Government of Travancore-Cochin urged that this matter is very urgent?

Dr. K. N. KATJU: That is right.

SHRI ABDUL RAZAK : May I know why, if this enactment Act I of 1951 was within the power of the Legislative Assembly of Travancore-Cochin, the President's sanction was needed?

Dr. K. N. KATJU: I really must have notice of all these questions.

SHRI K. C. GEORGE: Is there any other demand on the part of the High Courts in any other place?

Mr. CHAIRMAN: Nothing like Travancore-Cochin.

## GRANT OF FUNDS

\*282. SHRI L. H. DOSHI: Will the Minister for FINANCE be pleased to state whether the Government of any State have requested the Central Government for funds for meeting the famine and scarcity conditions prevailing in some parts of that State, if so,--

(i) which are those States;

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- (ii) what are the amounts asked for in each case; and
- (iii) what action have Government taken in the matter?

THE DEPUTY MINISTER FOR. FINANCE (SHRI M. C. SHAH) : Yes, Sir. A statement giving the information is laid on the Table of the House. [See Appendix III, Annexure No. 79.]

SHRI L. H. DOSHI: What is the extent of the scarcity in the Bombay State?

SHRI M. C. SHAH: In certain parts of Maharashtra, certain taluks have been declared to be scarcity areas. Certain parts of Karnataka also are affected.

SHRI D. NARAYAN: May I know how many villages have been declared. scarcity areas in Maharashtra?

SHRI M. C. SHAH: I have not got that information. That information can be obtained from the Minister for Food and Agriculture.

RAGHUBIR SINH : May-I know whether any districts of Madhya Bharat have been declared famine areas?

SHRI M. C. SHAH: I have not got that information. That information can be had from the Minister for Food and Agriculture.

EXPENDITURE ON RELIGIOUS CELEBRA-TIONS

- \*283. SHRI S. MAHANTY: Will the Minister for STATES be pleased to state:
- (a) what is the total amount spent out of the Central Exchequer in connection with the recent Buddhist celebrations at Sanchi; and
- (b) what amount was spent out of the Central Exchequer in connection